

Work Programme') during this period was as under:-

Year (Financial)	(In '000 tonnes) Quantity
1977-78 . . . . .	12016
1978-79 . . . . .	9972
1979-80 . . . . .	13030
1980-81* (upto September) . . . . .	7384

\*—Fig res for October, 1980 not available.

**News Item captioned 'Superman of the Super Bazar'**

988. SHRI MOOL CHAND DAGA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government's attention has been drawn to the news-item appearing in the "Indian Express" dated the 18th August, 1980 under the caption "Superman of Super Bazar";

(b) if so, the basis on which flats were allotted in Munirka by the D.D.A.; and

(c) the action taken so far in this irregularity?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) The flats in Munika Residential Scheme were allotted by the D.D.A. to the registered persons as well as to the evictees of Arjun Nagar.

(c) Does not arise.

**Bungling in Co-Operative House Building Societies, Delhi**

989. SHRI BHIKU RAM JAIN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that a large number of people had sent representations to the Registrar of Co-operative Housing Societies, Delhi in regard to arbitrary interpolation, addition, deletion and change of priority or exclusion from membership by the office bearers of the cooperative house-building societies;

(b) whether it is also a fact that he had received complaints in regard to the manipulation with the cooperative hous-building societies that membership are changed, new members are inducted and old members are thrown out on ordinary excuses;

(c) what help had been given by the Registrar of the cooperative societies, Delhi to check the office bearers from cheating the members; and

(d) what help is proposed to be made available to the expelled members of the cooperative house-building societies in Delhi?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b). Yes, Sir. The Registrar of Cooperative Societies has intimated that complaints of this nature are received by him from time to time.

(c) and (d). Such complaints are inquired into and action taken under the provisions of the Delhi Cooperative Societies Act, 1972 and Delhi Co-operative Societies Rules, 1973, and Bye-laws of the particular society.

A member of a Cooperative Society can be expelled by a resolution of the General Body after seeking approval